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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

OA No. 1117/93

J N Gautam & 13 ors.

..Applicants

v/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A).

APPEARANCE:

Shri G.R. Menghani
Counsel
for the applicants

Shri V.G. Rege
Counsel
for the respondents

ORAL JUDGMENT:

DATED: 14.2.1994

(Per: M.S. Deshpande, Vice Chairman)

Heard the counsel.

2. Shri Menghani, counsel for the applicants, states that in view of the order passed by the Principal Bench of the Tribunal in OA No. 2206 of 1993 dated 24.1.1994 he does not wish to proceed with the application as he would be covered by that order.

3. Dismissed for want of prosecution in view of this statement. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

M.S. Deshpande
(M.S. Deshpande)
Vice Chairman